

NOTES OF THE REGISTRY

copy in order
copy in OA sent
to all respds.
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order prepared
for counsel for
both sides.

for
20/12

for
20/12/04
for OJ

ORDERS OF THE TRIBUNAL

Rs.150/- in shape of IPO. In the said premises, this O.A.No. 896 of 2004 is directed to be confined in respect of Applicant No.1 and separate OA numbers be assigned in respect of Applicant Nos.2 to 3 for statistical purpose. M.A. is accordingly disposed of.

Member (Judicial)

2. ORDER DATED 28.10.2004.

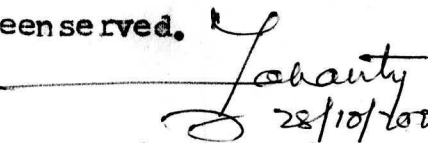
Nonconsideration of the case of retrenched casual employees under the Telecom Department of Government of India is the subject matter of challenge in this case under section 19 of the Administrative Tribunals Act, 1985. It appears that a series of representations have been made by the Applicants (Annexed to this O.A. 9) praying for consideration of their cases for regularisation; which is ^{stated to be} still pending.

In the aforesaid premises, this Original Application is ^{hereby} disposed of, at the admission stage, with direction to the Respondents to look to the grievances of the Applicants and grant them necessary relief, as due and admissible under the rules.

With the aforesaid observations and directions, this O.A. is disposed of.

3

Send copies of this order to the Respondents, alongwith copies of the O.A., and free copies of this order be given to learned counsel appearing for the Applicant and Mr. U. B. Mohapatra, learned Senior Standing Counsel for the Union of India; on whom a copy of this O.A. has already been served.


28/10/2004
Member (Judicial)